

ITEM NO.40

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 1338/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

KAMAL MALHOTRA (DEAD) THROUGH LRS.

Respondent(s)

Date : 11-11-2024 This appeal was called on for hearing today.

For Appellant(s) Dr. Vijendra Singh, AOR
Ms. Apurva Mahndiyan, Adv.
Mr. Abhinav Rathi, Adv.
Mr. Ashutosh Kumar Bhardwaj, Adv.
Mr. Rajat Singh, AOR

For Respondent(s)
Mr. Satyendra Kumar, AOR
Mr. Deepak Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice on both the Lrs. of deceased sole respondent, there is no appearance.

As per Order XX, Rule 5, Sub Rule 3, records are not required to be requisitioned from the concerned Courts as the matter does not involve death sentence or life imprisonment.

The matter be processed for listing before the Hon'ble Court, under the rules.

In the meantime, parties may file additional documents, if any.

SUJATA SINGH
Registrar

MG